

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 2362 of 2020

Shankar Chaudhary Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sanjay Kumar Pandey, Advocate

For the Opposite Party : A.P.P.

3/07.07.2020 Heard the parties.

The petitioner is an accused in connection with S. T. No. 260 of 2019 arising out of Ramna P.S. Case No. 32 of 2019.

The marriage of the daughter of the informant was solemnized with the petitioner in the year 2015. It has been alleged that there was a demand of Rs. 50,000/- and a motor-cycle and on non-fulfillment of which she was subjected to torture and ultimately killed by her in-laws. The post mortem report reveals that the death was caused due to asphyxia due to hanging and after investigation, charge-sheet has been submitted under Section 306 I.P.C.

The petitioner appears to be the husband of the deceased and on perusal of the case diary, it appears that most of the witnesses have supported the demand of dowry made by the accused persons and consequent torture inflicted upon her.

Regard being had to the above, I am not inclined to allow this application and the same is hereby rejected.

(Rongon Mukhopadhyay, J)